

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s FERMOs ENGINEERING PRIVATE LIMITED

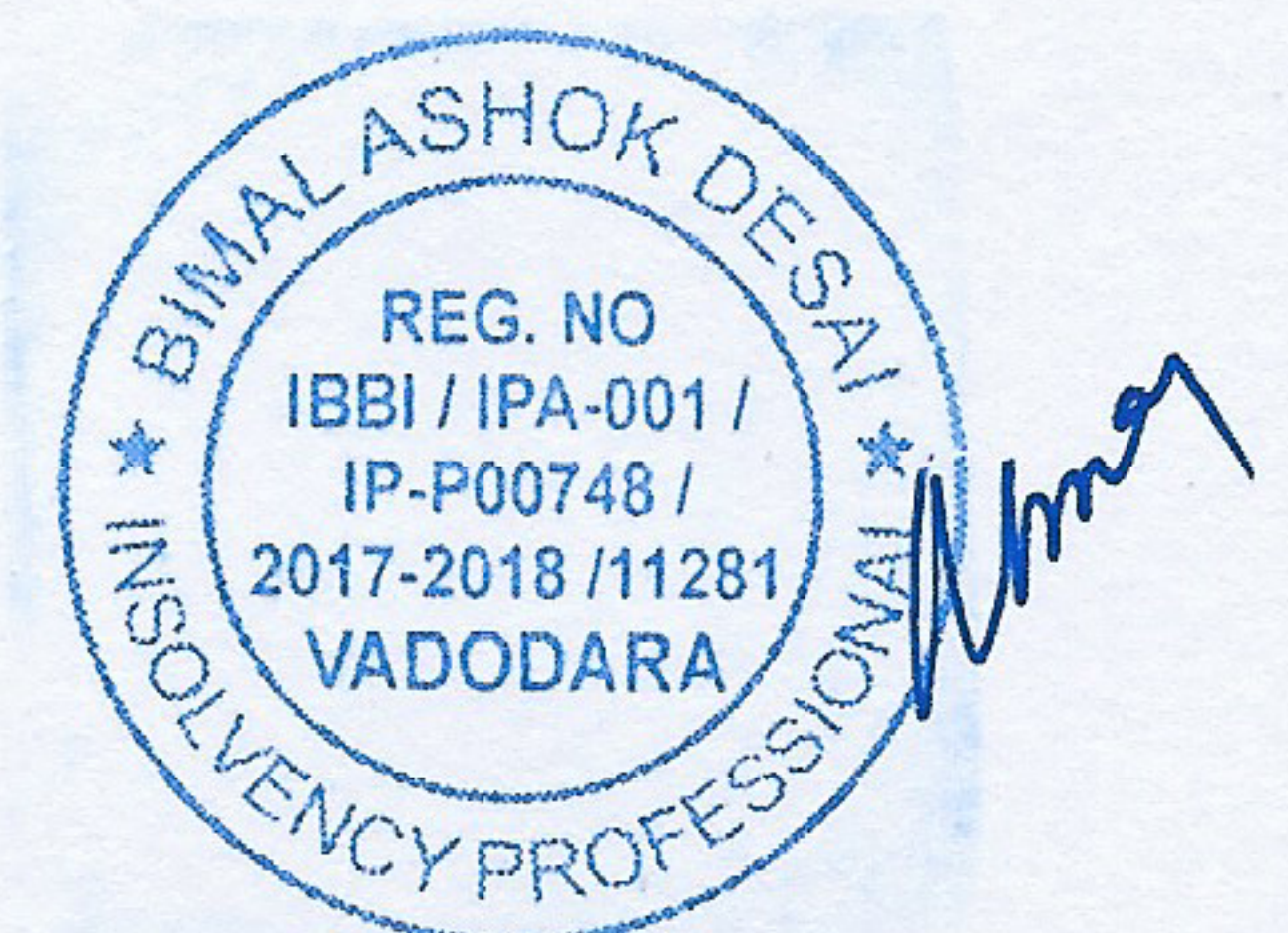
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Fermos Engineering Private Limited
2.	Date of incorporation of corporate debtor	23 rd August, 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC- Ahmedabad Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29100GJ2010PTC062075
5.	Address of the registered office and principal office (if any) of corporate debtor	20, Changodar Industrial Estate Opposite Sarkhej-Bavla Highway, Changodar Sanand Ahmedabad GJ 382213 IN
6.	Insolvency commencement date in respect of corporate debtor	8 th September, 2023 (NCLT order received on 12 th September, 2023)
7.	Estimated date of closure of insolvency resolution process	6 th march, 2024 (180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bimal Ashok Desai Regn.No.: IBBI/IPA-001/IP-P00748/2017-2018/11281
9.	Address and e-mail of the interim resolution professional, as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org
11.	Last date for submission of claims	26 th September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads 217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmeabad Bench) has ordered the commencement of a corporate insolvency resolution process of the M/s Fermos Engineering Private Limited on 8th September, 2023.

The creditors of M/s Fermos Engineering Private Limited, are hereby called upon to submit their claims with proof on or before 28th September, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

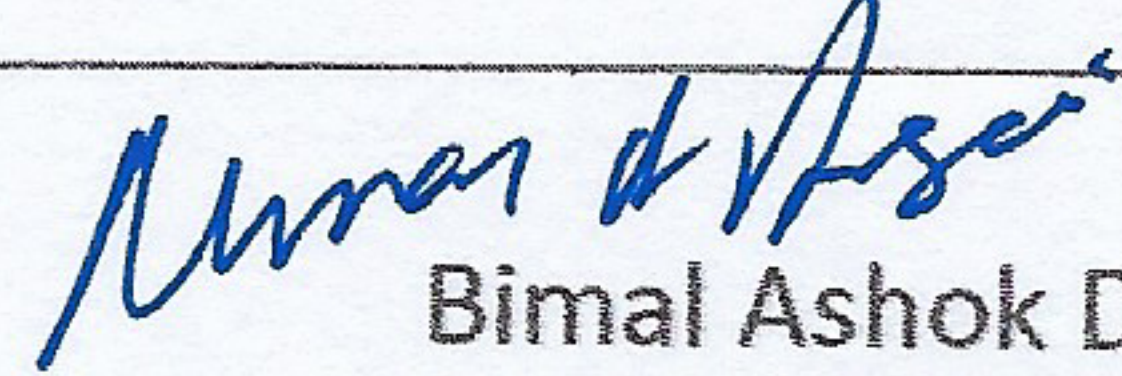
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable



The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B: Claim by operational creditors except workmen and employees
- Form C: Claim by financial creditors
- Form CA: Claim by financial creditors in a class
- Form D: Claim by workmen or an employee
- Form E: Claim submitted by an authorised representative of workmen or employees
- Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12 th September, 2023 Place: Ahmedabad	 Sd/- Bimal Ashok Desai Interim Resolution Professional IBBI/IPA-001/IP-P00748/2017-2018/11281
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